CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

CCP No.56/93 in OA No.1991/92

Date of decision:26.3.93

Sh.Suraj Ram

Petitioner

VS.

. . .

Sh.Raj Kumar, General Manager,

Northern Railway, New Delhi & ors.

Respondents

THE HON'BLE MR.JUSTICE V.S.MALIMATH, CHAIRMAN THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A) CORAM:

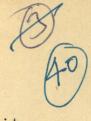
Sh.K.N.Nagpal, Counsel For the Petitioner

Sh.R.L.Dhawan, Counsel For the Respondents

ORDER (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

for consideration came up the CCP When before us for enforcement of the judgement of the Tribunal in OA No.1991/92, we noticed that had been issued the to certain directions respondents, but they were not notified and new ied given an opportunity of being heard. It is not disputed that the judgement/rendered by the Tribunal without notice to the respondents. It cardinal principle of law that no order affecting the interests of a party should be made by the Tribunal without giving the said party an opportunity of being heard. As this has not been followed, we exercised principle our suo motu power to review the judgement of the Tribunal. After hearing the learned counsel for both the parties, we are satisfied that the judgement was rendered in OA 1991/92 without in the OA. Hence, we notice to the respondents review the judgement in OA 1991/92 and set aside the same. The OA shall now be regarded as having been admitted and the same shall be listed for hearing in due course. Two weeks' time is granted to the counsel for the respondents to file reply and further two weeks for the petitioner to file



rejoinder, if any. After the case is ready, it may be listed before Court No.I for orders as regards final hearing.

2. As the judgement in the OA has been set aside on review, the CCP has become infructuous and is accordingly disposed of. Notice of contempt discharged.

(B.N. DHOUNDIYAL)
MEMBER(A)

(V.S.MALIMATH) CHAIRMAN

SNS 260393

Reply to certificat P. 15